CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.236/AT/2025

Subject	: Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Rajasthan IV 4A
	Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Rajasthan IV 4A Power Transmission Limited (RIVPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No.237/TL/2025

- Subject : Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Rajasthan IV 4A Power Transmission Limited.
- Petitioner : Rajasthan IV 4A Power Transmission Limited (RIVPTL)
- Respondents : Central Transmission Utility of India Limited and Ors.
- Date of Hearing : 30.4.2025
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Rohit Jain, RIVPTL Shri Shashank Singh, RECPDCL Shri Ranjeet S. Rajput, CTUIL

Record of Proceedings

At the outset, the representative of the Petitioner submitted that the present Petitions have been filed seeking (i) adoption of transmission charges in respect of the "Transmission system for evacuation of power from Rajasthan REZ Ph -IV (Part-4: 3.5 GW): Part A" (the Project), discovered through the tariff-based competitive bidding process, and (ii) grant of a transmission licence for establishment of the said Project. He further submitted that the Petitioner has already complied with the directions issued vide Record of Proceedings dated 18.3.2025, and CTUIL has also furnished its recommendations under Section 15(4) of the Electricity Act, 2003 in favour of the grant of the transmission licence to the Petitioner. Further, the representative also submitted that the name of the Petitioner Company has been changed from 'Rajasthan IV 4A Power Transmission Limited' to 'POWERGRID Ghiror Transmission Limited' and all the supporting documents in this regard have also been placed on record.

2. Considering the submissions made by the representative of the Petitioner, the Commission reserved the matters for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)